

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
STARRED QUESTION NO. : 1
(To be answered on the 2nd February 2017)**

NEW CIVIL AVIATION POLICY

***1. SHRI RATTAN LAL KATARIA
SHRI YOGI ADITYA NATH**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the salient features of New Civil Aviation Policy along with current status of its implementation;
- (b) whether the said policy is likely to open up the avenues for growth of small, airlines and if so, the details thereof;
- (c) whether certain airlines have applied for licence under the Regional Connectivity Scheme (RCS) and if so, the details thereof and the current status of implementation of RCS;
- (d) whether the Government is also formulating a scheme for development of the capitals of States as regional hubs with a view to improve the connectivity of small cities and if so, the details thereof; and
- (e) the funding pattern between the Centre and States adopted under the policy and the funds allocated, released and spent, State/UT-wise?

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

(a) to (e) A statement is laid on the table of the House.

Statement in respect of Lok Sabha Starred Question No. 01 regarding "New Civil Aviation Policy" to be answered on 02.02.2017.

(a) and (b) The objectives of the National Civil Aviation Policy , 2016 (NCAP-2016) are as follows:

- i. Establish an integrated eco-system which will lead to significant growth of civil aviation sector, which in turn would promote tourism, increase employment and lead to a balanced regional growth.
- ii. Ensure safety, security and sustainability of aviation sector through the use of technology and effective monitoring.
- iii. Enhance regional connectivity through fiscal support and infrastructure development.
- iv. Enhance ease of doing business through deregulation, simplified procedures and e-governance.
- v. Promote the entire aviation sector chain in a harmonised manner covering cargo, Maintenance Repair and Overhaul (MRO), general aviation, aerospace manufacturing and skill development.

In pursuance of NCAP-2016, Ministry of Civil Aviation has taken following steps:

1. Regional Connectivity Scheme(RCS)-UDAN has been launched on 21.10.2016 by making flying affordable for common masses.
2. Directorate General of Civil Aviation has issued Civil Aviation Requirements for Scheduled Commuter Operator.
3. Route Dispersal Guidelines (RDGs) have been revised and issued on 08.08.2016. However, categorisation of routes will be effective from Winter schedule-2017.
4. Aeronautical Information Circular(AIC) on requirement for International Operation (5/20) has been issued on 24.08.2016.
5. Revised guidelines for code share has been issued vide AIC dated 24.08.2016.
6. Issue of Temporary Landing Permit(TLP) to MRO/foreign pilots has been addressed.
7. Notification has been issued to all the Aerodrome Operators on 01.08.2016 to upgrade their existing equipment in compliance with latest emission norms.
8. In order to reduce the air cargo dwell time, the free period applicable for air cargo at all airports has been reduced as follows:
 - (i) For import cargo, free period is reduced from 72hrs to 48hrs.
 - (ii) For export cargo, free period for airlines is reduced from 48hrs to 36hrs and free period for exporters is reduced from 24hrs to 12hrs.

(c) There is no provision of granting of license under the Regional Connectivity Scheme (RCS). However, in addition to Scheduled operators, a new category of Scheduled Commuter Operator has been introduced who are eligible for operating under RCS.

The Ministry has signed Memorandum of Understanding (MoU) with 16 State Governments/Union Territories(UTs) on RCS-UDAN.

(d) No Madam.

(e) A Regional Connectivity Fund (RCF) has been created under powers conferred under Rule 88-B of the Aircraft Rules, 1937 to provide the Viability Gap Funding (VGF) requirements under the scheme. The Central Government has decided to impose a levy on the scheduled flights being operated within India to fund the Regional Connectivity Fund. However, following flights has been exempted from the above mentioned levy:

i) Flights operated on CAT II/ CAT IIA routes as specified in Route Dispersal Guidelines issued under Rule 134 (1A).

ii) Flights operated on RCS routes.

iii) Flights operated with aircraft having maximum certified take off mass not exceeding 40,000 kg.

The payment of VGF will be made to selected airline operators from the RCF.

Viability Gap Funding (VGF) will be shared between Ministry of Civil Aviation and the State Government in the ratio of 80:20 whereas for the States in North Eastern Region / UTs, the ratio will be 90:10. The share of Government of India would be met from RCF and State Government/UTs would make the payment of its share from their own budget. No payment however, has been made to any airline operator under this scheme because no routes under RCS have been awarded so far.
